

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3572
ANSWERED ON:10.09.2007
ALLOCATION OF INDUS WATER
Thakkar Smt. Jayaben B.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of the allocation of water made to various States from the various eastern rivers as per the award of 1981 indicating the names of the States and quantum allocated to them;
- (b) whether the said award was based on re-assessment regarding the availability of water in these rivers;
- (c) if so, the details thereof;
- (d) whether any suggestions have been received from the States particularly Gujarat for convening a meeting of riparian States of these rivers for reallocation of water;
- (e) if so, the details thereof and the reaction of the Union Government and the concerned States thereto; and
- (f) the demand of the State of Gujarat for allocation of water from River Indus?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV)

(a) Reallocation of surplus Ravi-Beas waters of the Eastern Rivers of the Indus System was made in 1981 under an agreement among the Chief Ministers of Haryana, Rajasthan and Punjab, as under:-

Share of Punjab	4.22 MAF
Share of Haryana	3.50 MAF
Share of Rajasthan	8.60 MAF
Quantity earmarked for Delhi water supply	0.20 MAF
Share of J&K	0.65 MAF

(b) & (c) The said agreement was based on a reassessment of water availability as it considered flow series 1921-60 as against the flow series 1921-45 considered in the allocation of 1955. The 1981 agreement considered the net surplus Ravi-Beas waters of 17.17 MAF as against 15.85 MAF in the allocation of 1955.

(d) & (e) Government of Gujarat in its letters of August & October 2002 and April & May 2003 requested for convening a meeting or taking up the matter with the present beneficiary States in respect of allocation of water to Gujarat from Indus system/ Eastern Rivers, on the ground that Kutch region was a part of Indus basin based on historical documents. After getting the matter examined, Hon'ble Minister of Water Resources in his letters of April 2003 and January & October 2004 pointed out various developments and difficulties including Kutch not being considered as a part of Indus basin and requested the State of Gujarat to take up the matter with the present beneficiary States.

(f) The letter of May 2003 from the State of Gujarat observed inter-alia that by ratifying the Indus Waters Treaty it is possible to divert, the surplus/ spill water flowing into Arabian Sea downstream of Kotri barrage in Pakistan, to Kutch. The letter also reiterated the interest of Gujarat for water of Indus basin (six rivers basin) and not the water of Indus River, which is allocated to Pakistan. Hon'ble Minister of Water Resources in his letter of January 2004 conveyed that it would be difficult for the center to reopen the water sharing arrangements.